

No.	Suggestions	Action taken
8.	Exclusive duty free stores.	ITDC is already running 29 duty free shops at different airports.
9.	Eliminate the visa requirement.	It has not been found possible to eliminate the visa requirement.

Duty Free Shops

(d) No, Sir.

4617. SHRI DHARMANNA
MONDAYYA SADUL:
SHRI GOVINDRAO NIKAM:

(e) and (f). Do not arise.

[English]

Will the Minister of CIVIL AVIATION
AND TOURISM be pleased to state:

BIFR

(a) the details of duty free shops
being run under the India Tourism
Development Corporation;

4618. PROF. UMMAREDDY
VENKATESWARLU: Will the Minister of
FINANCE be pleased to state:

(b) whether these shops are running
in loss;

(a) whether the World Bank has
made a specific suggestion that BIFR be
converted into an effective mechanism
for closing ailing enterprises;

(c) if so, the reasons therefor;

(b) if so, whether the Government
have agreed to this suggestion;

(d) whether the Government
propose to hand over these shops to
private parties;

(c) if so, the revised role of BIFR
to fit into the liberalised economy; and

(e) if so, the details thereof ; and

(d) the details thereof?

(f) the reasons therefor?

THE MINISTER OF CIVIL
AVIATION AND TOURISM (SHRI
GHULAM NABI AZAD): (a): ITDC is
running 29 Duty Free Shops both in
arrival and departure lounges of the
International Airports at Delhi, Bombay,
Calcutta, Madras, Trivandrum and Goa.

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI M.V.
CHANDRASHEKHARA MURTHY): (a) to
(d). No, Sir. However, the World Bank
in para 25 of their Report No.11761-IN
dated 24.05.1993 captioned 'India
Progress and Challenges in Economic
Transition' did make a mention that a
programme to deal expeditiously with the
sick public sector enterprises be adopted
in the near term, in order to allow for
timely disposal of assets and

(b) No, Sir.

(c) Does not arise.

compensation of affected workers. Possible measures would include an increase in the number of Benches at the Board for Industrial and Financial Reconstruction (BIFR), and granting the BIFR power of liquidation under an amendment to the Companies Act.

Commercial Foreign Loan

4619. SHRI MANORANJAN BHAKTA: Will the Minister of FINANCE be pleased to state:

(a) the total number of applications received by the Union Government seeking clearance for external commercial loans during the last six months;

(b) the number of such applications cleared during the above period; and

(c) the amount of commercial loans cleared during the current year till date?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (c). During the period February 1, 1994 to July 31, 1994, 233 applications were received by the Government of India for availing of external commercial loans of maturity greater than one year but excluding defence debt. Out of these 86 have been given final clearance under approved guidelines for external commercial borrowings. The total amount of external commercial loans cleared during this period aggregate to USD 1503.86 million equivalent. During the current financial year, April 1, 1994 till August 19, 1994 the total amount of external commercial loans approved aggregate to USD 1485.86 million.

ESI Corporation

4620. SHRIMATI CHANDRA PRABHA URS: Will the Minister of LABOUR be pleased to state:

(a) whether the Employees State Insurance Corporation has decided to make advance payment to the Karnataka Government for medical care;

(b) if so, the amount released towards first instalment ending June, 1994; and

(c) the amount proposed to be released during 1994-95 to Karnataka by ESI Corporation for medical care?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): (a) Yes, Sir.

(b) Rs. 340.35 lakhs.

(c) Rs. 1361.42 lakhs (Estimated).

[Translation]

Cancer and T.B. among Bidi Workers

4621. SHRI CHHEDI PASWAN: Will the Minister of LABOUR be pleased to state:

(a) whether incidence of Cancer and T.B. is higher among Bidi workers;

(b) if so, the various arrangements made for treatment of T.B. and Cancer among Bidi workers; and

(c) the amount spent for welfare of Bidi workers during the last three years